

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b) There is no proposal to impose financial emergency as contemplated under Article 360 of the Constitution.

(2) The Government have taken the following measures to contain expenditure:

- (i) all the Government Ministries/Departments have been asked to absorb additional commitments on Dearness Allowance within the provision made for establishment expenditure;
- (ii) the Ministries/Departments have been asked to locate savings within their budget to match the supplementaries sought for by them;
- (iii) the Ministries/Departments have also been requested to review the whole range of functions being performed by them with a view to reducing functions and activities which are no longer relevant or can be performed more economically in some other way;
- (iv) Ministries/Departments have been asked to wind up the foreign offices of promotional agencies under their control;
- (v) instructions have been issued to cut foreign travel expenditure so as to limit the total expenditure this year to 75 per cent of the actual expenditure in 1989-90 or the current year's budget provision whichever is less;
- (vi) instructions have also been issued to reduce consumption of petrol and diesel in Government vehicles by 20 per cent over the consumption during the year 1989-90;
- (vii) Additional DA for officers drawing a basic pay of Rs. 3500 and above would be impounded.

Export Profit Racket

1483. **SHRI HET RAM:**
SHRI RAM BAHADUR SINGH:
SHRI S.B. THORAT:
SHRI KAILASH MEGHWAL:

Will the Minister of FINANCE be pleased to state:

- (a) whether a multi-crore export profit racket involving certain companies claiming 100 per cent tax exemption on profits from their exports which have actually been effected by other companies have come to light;
- (b) if so, the details thereof; and
- (c) the action taken by Government against the companies involved in the racket?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) No, Sir.

(b) and (c) In view of (a) above, questions do not arise.

Appointment of Judges in High Courts

1484. **SHRI NANDU THAPA:**
 Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the policy to appoint the Chief Justices of the High Courts and one third of the judges in each High Court from other States has been implemented in Sikkim High Court for appointment as High Court Judges from outside the State; and
- (b) if not, the reasons therefor?

THE MINISTER OF STEEL & MINES AND MINISTER OF LAW & JUSTICE (SHRI DINESH GO-SWAMI): (a) and (b) The Government's policy of having the Chief Justice and some puisne Judges from outside the State has been implemented in the Sikkim High Court.